

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
18.3.02		<p>Heard the learned counsel for the applicant and Shri B.Das, learned Addl. Standing Counsel for the Respondents.</p> <p>Applicant, by filing this O.A. has sought directions to the respondents to pay him subsistence allowance w.e.f. 13.1.1994 and has also sought directions to the respondents to serve a copy of the charge sheet on him. To-day Shri B.Das, A.S.C. has furnished a copy of letter dated 15.3.2002 from Respondent No.4, wherein it has been stated that the applicant has been removed from service vide order dated 4.7.1998 and has been paid ex gratia compensation for the period from 13.1.1997 to 4.7.1998. The said letter is taken on record.</p> <p>In view of the fact that the applicant has already been removed from service, the relief claimed by him for grant of <u>subsistence & suspension</u> allowance has become infructuous. The O.A. is, therefore, dismissed. <u>as infructuous</u>. No costs.</p> <p style="text-align: right;">B.M.</p> <p>MEMBER (ADMINISTRATIVE)</p> <p><i>Yash</i> 18/03/2002</p> <p>MEMBER (JUDICIAL)</p>	<p>Order dt. 31.10.95</p> <p>Six weeks time is allowed to file counter. Thus, M.A. 728/95 is disposed of accordingly.</p> <p><i>CG</i> Registrar</p> <p>Counter not filed. for further orders pl.</p> <p><i>By</i> 7/12/95 <i>Regd.</i></p> <p>Order dt. 8.12.95</p> <p>Counter be filed by Three weeks.</p> <p><i>CG</i> Registrar</p> <p>Counters not filed.</p> <p><u>Fatma</u> 31/7 Bench</p> <p>Counter filed.</p> <p>Order dt. 14.3.02 may please be seen.</p> <p>For orders pl.</p> <p><u>Fatma</u> 15/3 Bench</p>